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Shillong, Wednesday, May 7, 2025

17th Vaisakha, 1947 (S. E.)

PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 7th May, 2025.

No.LL(B)36/2005/130. – The Meghalaya State Language (Amendment) Ordinance, 2025 (Ordinance No. 6 of 2025) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 6 OF 2025

Promulgated by the Governor on the 6th May, 2025.

Published in the Extra-Ordinary Gazette of Meghalaya dated 7th May, 2025.

THE MEGHALAYA STATE LANGUAGE (AMENDMENT) ORDINANCE, 2025

AN

ORDINANCE

further to amend the Meghalaya State Language Act, 2005 (Act No. 10 of 2005)

Whereas, the Legislative Assembly of the State of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate the following Ordinance:-

Short title and commencement.

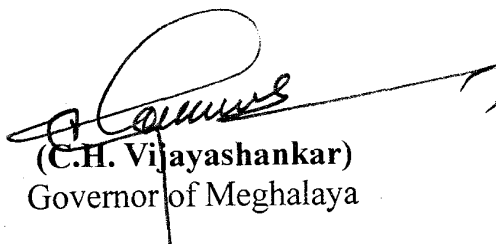
1. (1) This Ordinance may be called the Meghalaya State Language (Amendment) Ordinance, 2025.

(2) It shall come into force at once.

Amendment of Section 4.


2. In Section 4 of the Meghalaya State Language Act, 2005, in between the words “South West Khasi Hills” and “East Jaintia Hills” the words “Eastern West Khasi Hills” shall be inserted.

Dated: Raj Bhavan,
Shillong, the 6th May, 2025.



(C.H. Vijayashankar)
Governor of Meghalaya

Dated: Shillong,
The 7th May, 2025.



M. M. SANGMA,
Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.